

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
COURT NO. IV, NEW DELHI**

Item No. 110  
Appeal No. 802/252/ND/2018

**Under Section: 252**

**In the matter of:**

Income Tax Officer Ward

....Appellant

Vs.

M/s GRS Printers Pvt Ltd & ROC

....Respondent

**Order delivered on 01.07.2019**

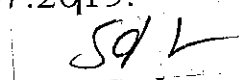
**CORAM**


**DR. DEEPTI MUKESH,  
HON'BLE MEMBER (J)  
SHRI PRADEEP R. SETHI  
HON'BLE MEMBER (T)**

For the Appellant : Mr. Piyush Goyal, Adv. for  
Mr. Zoheb Hossain, Adv.  
Sr. St. Counsel Revenue  
For the Respondent : Mr. Arun Malhotra, C.A  
For the ROC : Mr. M. Yadubhushana Rao, AROC

**ORDER**

Learned counsel for the Ex-Management undertakes to file reply in appeal. Learned counsel for the appellant being Income Tax Department is given last chance to sort out the issue with respect to their decision to pursue the appeal. For further consideration on 08.07.2019.

  
**(PRADEEP R. SETHI)  
MEMBER (TECHNICAL)**

  
**(DR. DEEPTI MUKESH)  
MEMBER (JUDICIAL)**

Mukesh